

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 17019/2021

(Arising out of impugned final judgment and order dated 27-08-2021 in SAD No. 244/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ADEEB RABBANI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.137723/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.137725/2021-EXEMPTION FROM FILING O.T. and IA No.137724/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.137722/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 08-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Shail Kumar Dwivedi, AOR
Mr. Sarvesh Singh, Adv.
Mr. Siddharth Krishna Dwivedi, Adv.
Ms. Vibha Dwivedi, Adv.
Ms. Nidhi Dwivedi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag with SLP (C) No. 14489/2021.

Learned counsel for the petitioners is permitted to serve notice on the Standing Counsel for the State of Uttar Pradesh.

In view of the request made, names of respondent nos. 3 to 333 be deleted at the risk of the petitioners.

(NEETA SAPRA)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)